GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2467 ANSWERED ON:11.03.2010 VACAST POSTS OF JUDGES Kataria Shri Lal Chand;Owaisi Shri Asaduddin;Paranjpe Shri Anand Prakash;Shekhar Shri Neeraj;Sule Supriya

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has received any proposal for raising the number of posts of judges for the lower courts;

(b) if so, the details thereof;

(c) the percentage of Gross Domestic Product (GDP) expenditure incurred on judiciary;

(d) whether the Government proposed to raise the expenditure on judiciary so as to put in place a speedier justice delivery system; and

(e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) & (b): No. Madam. Under article 235 of the Constitution of India, the administrative control over the members of subordinate judiciary in the States vests with the concerned High Court. Thus, as regards the judges` strength in the District and subordinate courts is concerned, the responsibility for taking necessary action vests with the respective High Courts.

(c): No assessment has been made, so far, about percentage of GDP expenditure incurred on judiciary.